

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.30/MP/2026

Subject : Petition under Section 79(1)(f) and 79(1)(k) read with Section 62(6) of the Electricity Act, 2003 and Regulation 10(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking refund of rebate wrongly deducted by Pragati Power Corporation Limited during refund of excess amount on account of downward revision of tariff.

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

Respondent : Pragati Power Corporation Limited (PPCL)

Date of Hearing : **19.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Shivam Sinha, Advocate, TPDDL
Shri Chetan Saxena, Advocate, TPDDL
Shri Yogesh Prakash, TPDDL
Shri Anoop Goel, TPDDL
Ms. Sarika Jerath, TPDDL
Shri Shubham Arya, Advocate, PPCL
Ms. Reeha Singh, Advocate, PPCL
Ms. Harsha Parekh, Advocate, PPCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking a refund of the rebate wrongly deducted by the Respondent, PPCL, during the refund of the excess amount on account of the downward revision of tariff arising out of the downward revision of tariff vide order dated 07.04.2025 in Petition No. 376/GT/2020.

2. Learned counsel for the Respondent, PPCL, accepted the notice and sought six weeks' time to file a reply.

3. Considering the submissions made by the learned counsel for the parties, the Commission directed as under:

(a) Admit.

(b) The Respondent to file its reply, if any, within six weeks, with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter.

(c) The Petitioner to clarify whether the rebate deducted by the Respondent is in addition to the interest on the differential amount.



4. The Petition will be listed for hearing on **25.6.2026**.

By order of the Commission

(T.D. Pant)
Joint Chief (Law)